

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 555 of 2020

IN THE MATTER OF:

Anuj Khanna

...Appellant

Versus

Wishwa Naveen Traders & Anr.

...Respondents

Present:-

For Appellant: Ms. Smriti Churiwal and Jayant Mehta, Advocates.

For Respondent: Mr. Kunal Kohli, Advocate for Respondent No. 2.

O R D E R

(Virtual Mode)

15.07.2020 Nobody is present on behalf of the Respondent No. 1 though he is served through e-mail.

Learned counsel for the Appellant is directed to send the Notice again to learned counsel for the Respondent No. 1 through e-mail, if nobody will appear on behalf of Respondent No. 1 on next date after service then we will proceed further.

Learned counsel for the Appellant may file Written Submissions, not more than three pages before date of hearing.

Let the matter be fixed on **24th July, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

**[V.P. Singh]
Member (Technical)**